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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.346/2007 In
O.A. No.37/2002

New Delhi this the 6th day of May, 2010

Hon'ble Dr. R.C. Panda, Member (A)
Hon'ble Dr. Dharam Paul Sharma, Member (J)

Suraj Paul
R/o 1046, Sector VI,
Urban Estate, Karnal,
Haryana.

-Applicant

(By Advocate : Shri L.R. Khatana)

Versus

1. Shri Madhukar Gupta,
Secretary to the Govt. of India,
Ministry of Home Affairs,
North Block,
New Delhi-110 001.
 2. Shri S.P. Gaur,
Secretary,
Union Public Service Commission,
Government of India,
Dholpur House, Shahjahan Road,
New Delhi-110001.
 3. Smt. Promila Issar,
Chief Secretary,
Govt. of Haryana,
Chandigarh.
- Respondents

(By Advocate: Shri R.N. Singh with Shri K.M. Singh)

O R D E R (ORAL)

Dr. RAMESH CHANDRA PANDA, MEMBER (A) :

The Tribunal's order dated 10.12.2007 took cognizance of the case pending in Hon'ble Supreme Court of India whereby the contempt proceedings were stayed.

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2. Counsel appearing on behalf of the applicant submits that the applicant does not press the contempt proceedings against the Union of India and State Govt. of Haryan and seeks to withdraw the CP with a prayer for granting liberty to proceed against the concerned party who might have committed contempt.

3. With the above liberty sought for being granted, the CP is closed.


(Dr. DHARAM PAUL SHARMA)

Member (J)


(Dr. RAMESH CHANDRA PANDA)

Member (A)

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